

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
AHMEDABAD**

REGIONAL BENCH, COURT NO. 1

CUSTOMS APPEAL NO. 10433 OF 2016

[Arising out of OIA-AHD-CUSTM-000-APP-259-15-16 dated 16/12/2015 passed by
Commissioner of CUSTOMS-AHMEDABAD]

DR RAJENDRA KUMAR AGARWAL

Appellant

R K Eye And Ratina Centre,
138, Jaora Compound,
Indore, M P

Vs.

COMMISSIONER OF CUSTOMS-AHMEDABAD

Respondent

Custom House, Near All India Radio,
Navrangpura, Ahmedabad,
Gujarat

Appearance:

None appeared for the Appellant

Shri Sanjay Kumar, Superintendent (Authorized Representative) for the Respondent

CORAM:

HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. 10955/2024

Date of Hearing/Decision : **29/04/2024**

RAMESH NAIR

When the matter was called out, no one appeared on behalf of the appellant. From the record, it is observed that these appeals have come up for hearing on 22.03.2023, 24.04.2023, 27.06.2023, 09.08.2023, 14.08.2023, 14.09.2023, 28.02.2024, 01.04.2024 and today. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeals. Accordingly, the appeals are dismissed for non-prosecution in terms of Rule 20 of CESTAT procedure Rules, 1982 read with Section 35C (1A) proviso of Central Excise Act, 1944.

2. Appellant are at liberty to approach this Tribunal if they wish to pursue the appeals by filing an application for restoration of appeals, which can be considered in accordance with law.

(Dictated and pronounced in the open Court)

(RAMESH NAIR)
MEMBER (JUDICIAL)

(RAJU)
MEMBER (TECHNICAL)

Dharmi